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- (b) The High Technology Committee was concerned with assessing the level of technology in tne existing manufacture from whatever stage of production-basic or intermediate. The Committee was av ire of the starting material stage of ?ach of the above mentioned bulk drugs. The Committee considered the processes involved in the manufactur of these drugs from the stages mc ntioned and came to the conclusion that these processes satisfied one or mi re of the general criteria adopted by the Committee for categorising proces es as involving high technology.
- (c) There is no] roposal at present to review the findings of the High Level Committee where there is a representation fro n the affected foreign drug companies, that is considered.

Use of chloromethy ation for production of Bo Ik drugs

- 2246. DR. (SHRIVIATI) NAJMA HEPTULLA: Will the Minister of PETROLEUM. CHEMICALS AND FERTILIZERS be p eased to refer to the answer to Unstarred Question 120 given in the Rsiya Sabha on the 23rd November, 198' and state:
- (a) what is the number of compa nies in the country which are using Chloromethylation / Chloroethylation teps in the production of bulk drugs; n so, what are the rames of the companies, names of the bluk drugs involved and whether they have faced any difficulty or r sk in following this step;
- (b) what are t ie consideration which weighed with his Ministry to declare that the proposed manufacture of Salbutamol by M/S. Claxo involves a multistop process of conversion squiring precise control fo reaction inditions or careful handling; and
- (c) whether it is a fact that such steps and nature of controls are in volved in the production of several drugs which have been not classified as involving high technology?

THE MINISTER OF STATE IN THE PETROLEUM, MINISTRY OF CHEMICALS AND FERTILIZERS (SHR1 DALBIR SINGH): (a) Government have not conducted any study as to how many companies are Chloromethylation/Cbloroethy-lation steps in the production of bulk drugs.

to Questions

(b) and (c) The process for manufacture of Salbut? nol as proposed by M/s. Glaxo Labr was considered by the High Level Committer which categorised it as involving high technology in accordance with the criteria adopted by the said Committee.

Excess import bill due to import of raw materials

2247. DR. JOSEPH LEON D'SOUZA: SHR1 B. C. PATTANAYAK:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that direct import bill on account of import of raw materials and other items of foreign drug companies nas substantially gone up after the New Drug Policy, and what are the details of major foreign companies who. are involved in this racket; and
- (b) whether it is also a fact that the major beneficiaries in the matter of procurement of imported and canalised raw materials from within the country are also foreign companies; if so, th value of imported and canalised raw materials obtained by five top foreign companies from within the country durnig the last three years, year-wise?

THE MINISTER OF STATE IN THE PETROLEUM. MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The total value of imports of all items including capital goods, raw materials and others of Foreign prug Companies in which, as on date, the direct foreign equity is more than 40 per cent for the calendar years 1977

to 1979 and 1980 (January to June) i_s furnished in the attached Annexure.

[See Appendix CXXI, Annexure No 73.]

These figures relate to their imports in respect of all their activities. Imports are allowed to both India and Foreign Companies alike in accordance with the Import Trade Control Policy in force from time to time.

(b) Canalised drugs are allocated to both Indian and Foreign Drug Companies in the DGTD and Small Scale Sector in accordance with the distribution Policy announced by the. Government from time to time. The quantities of canalised drugs allocated to the top five Foreign Drug Companies (in terms of their total value) of imports as given in reply to part (a) above during the years 1979-80, 1980-81 and 1981-82 are furnished in the attached Statement. The distribution Policy does not discriminate between Indian and Foreign Companies.

Statement

Quantities of canalised drugs allotted to the five foreign Companies

| Name of the Company | Name of the Canalised drug | | | Allocation (In kgs.) | | |
|---|----------------------------|----|----|--|---------|-----------|
| | | | | 1979-80 | 1980-81 | 1981-32 |
| 1. M/s. Bayer (India) Ltd. | Vitamin B2 | *: | , | Nil | Nill | 26 |
| | Vitamin B1 (Mono) | ě | ٠. | Nil | Nil | 441 |
| | Vitamin C (Plain) | ¥ | 4 | Nil | Nil | 2000 |
| | Vitamin C (Coated) | | | Nil | Nil | 6000 |
| 2. M/s. Sandoz India Ltd. | Chloramphenicol Powde | r | | 2590* | 1200 | 900 |
| | Chloroquine Phosphate | | × | Nil | Nil | 50 |
| | Vitamin Bt (Mono) | į. | | Nil+ | NiI† | Nill |
| | Vitamin B2 | | | Nil† | Nil† | NLS+ |
| | Tetracycline Pase . | *: | 2 | Nil | 1720 | 490 |
| | Tetracycline Hel | ¥; | × | 3050 | 1700 | 2730 |
| | Vitamin C (Plain) . | ë | × | Nil | 4800 | 6400 |
| | Vitamin G (Coated) | 4 | | Nit | 3000 | 7800 |
| . M/s. Ciba Geigy of India Ltd. | | | | No allocation of canalised drug- was made during any of these three years. | | |
| 4. M/s. Alkali & Chemicals Corporation of India L | td. | | | | Do. | * |
| M/s. Burroughs Wellcome Co. (India) Ltd. | Piperazeine Hexabydrat | e. | ٠ | 28000 | 28000 | 19550 1.9 |

^{*}Includes No. Objection Certificate issued for the import of 1200 kgs. of Chloramphenicol. Power.

[†]Allocations were not made as per Government instructions.